

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO.530
TO BE ANSWERED ON 20th November, 2019

ENCROACHMENT ON DEFENCE LAND

530. SHRI RAMCHARAN BOHRA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether cases related to unauthorised construction/encroachment and poor management of lease of the land falling under the Defence Estate Organization Management have come to the notice of the Government during the last three years and the current year;
- (b) if so, the number of such cases that came to light during each of the last three years, State/UT-wise along with the area of defence land encroached upon in the country in such cases;
- (c) the State/UT-wise number of such cases in which the unauthorised construction/encroachment has been removed during the said period;
- (d) the number of encroachers penalised; and
- (e) the mechanism set up by the Government to save the defence land of the country from such unauthorised construction/encroachment along with the steps taken/being taken in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) & (b) The Ministry of Defence is managing its land as per existing land policy and related guidelines/ rules. There is strict vigil to prevent unauthorised construction/

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encroachment of defence land. The State/UT-wise details of such unauthorised constructions/ encroachments during the last three years alongwith current year (upto 30.09.2019) are enclosed as **Annexure-A**.

(c) & (d): The State/UT-wise number of such cases in which the unauthorised construction/ encroachment has been removed and the number of encroachers penalised during the last three years alongwith current year (upto 30.09.2019) are enclosed as **Annexure-B**.

(e) There is a mechanism in place to check the unauthorised occupation/ encroachment on defence land and following steps are taken in this regard:

- (i) Respective user Services who manage defence land are responsible for its protection, removal of encroachments and planning for its land use.
- (ii) Strengthening of Defence land management by way of computerisation and digitisation of land records; Survey, demarcation and verification of defence lands and land Audit.
- (iii) Regular inspection of sites under respective jurisdiction is conducted by the CEO /DEO / Station Commander as the case may be.
- (iv) Issue of detailed instructions by the Government emphasising the need for ensuring vigilance, detection and prevention of new encroachments.
- (v) Removal of encroachments on defence land under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006.

ANNEXURE-A REFERRED IN THE REPLY TO PART (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO.530 FOR ANSWER ON 20.11.2019

State/UT-wise details of Unauthorised Construction/Encroachment detected on Defence Land under the management of Defence Estates Organisation during the period 2016 to 30.09.2019

S. No.	Name of State-UT	Unauthorised Construction/Encroachments detected on defence land during the year									
		2016		2017		2018		Current year upto 30.09.2019		Total	
		Nos.	Area (in acres)	Nos.	Area (in acres)	Nos.	Area (in acres)	Nos.	Area (in acres)	Nos. (col. 3+5+7+9)	Area (in acres) (col. 4+6+8+10)
1	2	3	4	5	6	7	8	9	10	11	12
1	A&N Island (UT)	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0
3	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
4	Assam	0	0	0	0	0	0	0	0	0	0
5	Bihar	97	2.765	0	0.000	0	0.000	0	0.000	97	2.765
6	Chhatisgarh	0	0	0	0	0	0	0	0	0	0
7	Delhi	0	0.000	0	0.000	0	0.000	117	1.508	117	1.508
8	Goa	0	0	0	0	0	0	0	0	0	0
9	Gujarat	0	0.000	1	0.002	1	0.003	1	0.005	3	0.009
10	Haryana	1	0.003	20	7.556	2	9.680	19	0.392	42	17.631
11	Himachal Pradesh	5	0.253	2	0.014	0	0.000	0	0.000	7	0.266
12	Jammu & Kashmir	1	0.005	1	0.291	1	0.060	0	0.000	3	0.356
13	Jharkhand	0	0	0	0	0	0	0	0	0	0
14	Karnataka	0	0.000	2	0.020	5	0.012	13	0.278	20	0.310
15	Kerala	1	0.104	3	0.063	0	0.000	0	0.000	4	0.167
16	Madhya Pradesh	388	4.851	49	1.232	29	0.295	49	0.587	515	6.966
17	Maharashtra	28	3.181	38	2.975	34	0.438	80	2.000	180	8.594
18	Manipur	0	0	0	0	0	0	0	0	0	0
19	Meghalaya	0	0	0	0	0	0	0	0	0	0

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20	Nagaland	0	0	0	0	0	0	0	0	0	0
21	Odisha	0	0	0	0	0	0	0	0	0	0
22	Punjab	13	49.139	26	0.258	0	0.000	2	0.035	41	49.432
23	Rajasthan	64	1.951	10	0.099	14	0.524	9	0.208	97	2.782
24	Sikkim	0	0	0	0	0	0	0	0	0	0
25	Tamil Nadu	0	0.000	3	0.030	92	1.170	1	0.014	96	1.213
26	Telangana	6	1.625	14	0.279	0	0.000	0	0.000	20	1.904
27	Uttar Pradesh	58	1.040	55	3.973	0	0.000	129	1.895	242	6.908
28	Uttarakhand	9	1.125	4	0.003	0	0.000	15	0.432	28	1.560
29	West Bengal	0	0.000	1	2.000	0	0.000	1	0.010	2	2.010
Total		671	66.042	229	18.794	178	12.181	436	7.365	1514	104.3815

**ANNEXURE-B REFERRED IN THE REPLY TO PART (c) & (d) OF LOK SABHA
UNSTARRED QUESTION NO.530 FOR ANSWER ON 20.11.2019**

<u>State/UT-wise area/extent of Defence land under the management of Defence Estates Organisation from which unauthorised construction/ encroachment have been removed from 2016 to 30.09.2019</u>				
S.N.	State	Area/extent from where encroachment have been removed from 2016 to 30.09.2019		No. of persons against which action taken under Cantt Act, 2006
		Number	Area (in acres)	
1	2	3	4	5
1	A&N Island (UT)	0	0	0
2	Andhra Pradesh	0	0	0
3	Arunachal Pradesh	0	0	0
4	Assam	0	0	0
5	Bihar	116	1	0
6	Chhatisgarh	0	0	0
7	Delhi	3	0.732	0
8	Goa	0	0	0
9	Gujarat	15	0.0512	0
10	Haryana	17	34.9853	0
11	Himachal Pradesh	49	40.4860	1
12	Jammu & Kashmir	2	0.1503	0
13	Jharkhand	1	0.02	0
14	Karnataka	0	0	0
15	Kerala & Lakshadweep	3	0.02	0
16	Madhya Pradesh	656	19.0541	13
17	Maharashtra	120	1.5799	0
18	Manipur	0	0	0
19	Meghalaya	20	0.3577	0
20	Nagaland	0	0	0
21	Odisha	0	0	0
22	Punjab	136	50.1073	0
23	Rajasthan	4	0.77	3
24	Sikkim	0	0	0
25	Tamilnadu	50	2.19	0
26	Telangana	34	1.2918	0
27	Uttar Pradesh	768	91.0785	0
28	Uttarakhand	26	9.5619	0
29	West Bengal	3	0.045	0
Total		2023	253.481	17

